

**Shri Nanda:** These are the actual figures.

**Shrimati Renu Chakravartty:** Could the hon. Minister give an idea as to the amount spent by the Government of India on minor irrigation projects in comparison with that spent on multi-purpose schemes?

**Shri Nanda:** I require notice.

**Shri Punnoose:** May I know whether all the plans recommended by the Travancore-Cochin Government have been approved and sanctioned by the Centre?

**Shri Nanda:** The list is given there and in addition for the purpose of the second part of the Five Year Plan various proposals are coming and in the course of the next month they will be scrutinised and a final list of priorities will be prepared.

**Mr. Speaker:** Next question.

NATIONAL LABORATORIES FOR RE-FINING OIL FROM SPICES ETC.

\*79. **Kumari Annie Mascarene:** Will the Minister of Natural Resources and Scientific Research be pleased to state whether there is any national laboratory in South India for refining oil from spices and lemongrass?

**The Minister of Communications (Shri Jagjivan Ram):** Research work on refining oil from spices and lemongrass has been conducted at the Indian Institute of Science, Bangalore and the University College of Science, Calcutta under the guidance of the Essential Oils Research Committee of the Council of Scientific and Industrial Research. Some work on this subject has also been done at the University of Travancore, Travancore.

**Kumari Annie Mascarene:** In view of the fact that this industry is a very thriving one in the Travancore-Cochin State, will the Government please consider the question of establishing a refining laboratory in the Travancore-Cochin State?

**Mr. Speaker:** Order, order. I cannot allow questions which contain suggestions for action. They may be made independently during the course of debates. Next question.

CLOSED BANKS

\*80. **Shri A. C. Guha:** (a) Will the Minister of Finance be pleased to refer to the reply given to starred question No. 3976 asked on the 9th May, 1951 and state which of the closed banks have so far given dividends to the creditors and at what rate?

(b) What were the expenses incurred by each of the closed banks since their closure?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) and (b). The Reserve Bank of India has no statutory power to call for any information on the subject from the liquidators who work under the control and supervision of the respective High Courts and are, therefore, responsible only to them. The Reserve Bank has been requested to collect the required information from the official liquidators and whatever information is received will be laid on the Table of the House in due course.

**Shri A. C. Guha:** A year ago, in reply to another question the hon. Minister gave me the same reply, namely that whatever information is received will be laid on the Table of the House. I do not know whether that information has been laid on the Table of the House or not.

**Mr. Speaker:** I remember in reply to another question later the hon. Minister stated that it required a change in the law and that they were considering it. Am I correct?

**Shri C. D. Deshmukh:** I do not know which question the hon. Member is referring to.

**Shri A. C. Guha:** Question No. 3976.

**Shri C. D. Deshmukh:** The information promised in respect of parts (a), (b) and (c) of starred question No. 3976 refers to part (a) of the present question and was supplied to the Department of Parliamentary Affairs on 7th January, 1952 and was laid on the Table of the House during the last session of Parliament.

**Shri A. C. Guha:** May I know whether the Reserve Bank has sent any information as to the amount spent by the liquidators?

**Shri C. D. Deshmukh:** No, Sir.

**Shri A. C. Guha:** Can the Reserve Bank get the information from the liquidators?

**Shri C. D. Deshmukh:** The Reserve Bank can make a request for the information but I do not know whether they can get it.

**Shri A. C. Guha:** May I know when the proposed change in the law will be effected and whether any steps have been taken in that regard?

**Shri C. D. Deshmukh:** We have decided to set up a committee to inquire into the work of the liquidators and to advise the necessary legislative and

procedural changes in the matter of liquidation of banking companies on an All India basis in order to expedite liquidation proceedings. The scope, personnel and terms of reference of the proposed committee are under consideration in consultation with the Reserve Bank and the Ministry of Law. It is expected that the committee will start functioning sometime in July next.

**HIRAKUD PROJECT (ENQUIRY)**

\*81. **Shri A. C. Guha:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether there has been any enquiry into the working of the Hirakud Project?

(b) If so, what were the scope and terms of reference?

(c) What are the findings of the enquiry?

(d) Has any action been taken on or in consequence of the enquiry?

**The Minister of Planning and River Valley Schemes (Shri Nanda):** (a) Yes, Sir.

(b) A copy of the Ministry of Natural Resources and Scientific Research Resolution No. DW.II-12(17), dated the 9th November, 1951 which gives the scope and terms of reference etc., of the Committee is laid on the Table of the House [See Appendix I, annexure No. 25].

(c) The Committee have not yet submitted their report to the Government.

(d) Does not arise.

**Shri A. C. Guha:** According to the statement given to me the committee which is now proposed to be set up has not yet started any enquiries. But the first part of my question is about the enquiry that has been completed about accounting. The present committee is only on the report of that committee.

**Shri Nanda:** The report of the earlier committee was only recently received and has not yet been considered. This is the committee which had been set up and the terms of reference show that various administrative questions were referred to that committee and their report has not yet been received.

**Shri A. C. Guha:** Was there any committee regarding the accounting and audit of the whole expenditure?

**Shri Nanda:** This is the Committee regarding accounting and audit.

**Shri B. Das:** Is it not a fact that the committee on accounting was asked to produce their report in two months' time and is it not a fact that one of the members of the committee that has dispersed has joined as Accountant General, Central Revenues of the Government of India and the report is not yet forthcoming? What steps the hon. Minister is taking to get the report from the three gentlemen that composed that committee?

**Shri Nanda:** This matter has been looked into and steps have been taken to expedite their report. I think very soon an interim report will be made to the Government.

**WRITTEN ANSWERS TO QUESTIONS**

**CHARTER FOR UNIVERSITIES**

\*82. **Dr. P. S. Deshmukh:** (a) Will the Minister of Education be pleased to state whether Government are aware of the recommendations of the University Commission that Universities may be brought into existence by issue of a Charter by the President of India?

(b) Has this suggestion been considered by Government?

(c) If so, with what result?

**The Minister of Communications (Shri Jagjivan Ram):** (a) and (b). Yes, Sir.

(c) The Constitution of India does not empower the President to set up Universities through the issue of Charters.

**DEBT DUE FROM PAKISTAN**

\*83. **Shri P. T. Chacko:** Will the Minister of Finance be pleased to state:

(a) whether any agreement has been reached with Pakistan in fixing the exact amount of the debt which Pakistan owes to India;

(b) whether Pakistan has paid any amount; and

(c) whether Pakistan is claiming any amount as outstanding from India?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) The exact amount of Pakistan's partition debt to India has not yet been determined.